

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

17. **IA-4930/2023 in C.P.(IB)/2146(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES: Stressed Assets Stabilization Fund
Vs
Precision Container Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Pulkit Sharma a/w Mr. Apoorva Kulkarni i/b SSB Legal and Advisory, Ld. Counsel for the Applicant present. Ms. Ashwini Gawde a/w Mr. Avinash Khanolkar i/b ASR & Associates, Ld. Counsel for the Respondents-3, 4 & 5 present.
2. IA-4930/2023 is already disposed on 30.10.2023 and today is Wrongly on Board.
3. On 30.10.2023, the above IA was disposed of after allowing the IA preponing the date of hearing of the IA-3974/2023 to 06.11.2023. However, the same is not on board today. Registry is directed to list IA-3974/2023 on the earlier fixed date.
4. List IA-3974/2023 on **28.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)